

BEFORE THE HON'BLE NATIONAL GREEN TRIBUNAL (SZ), AT CHENNAI

Original Application No. 228 of 2021

IN THE MATTER OF

BETWEEN

Jagan Kumar J.

...Applicant

AND

The Member Secretary, SEIAA and others

...Respondents

LIST OF DOCUMENTS

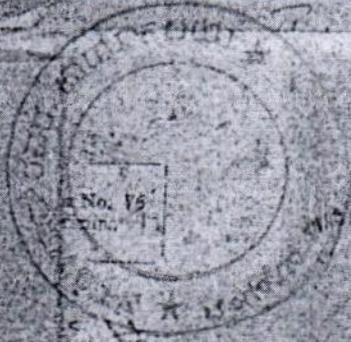
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Place: Bangalore

Date:

Advocate for Respondent No.3



Case No. 476 - 1952-53
Dated 23rd May, 1953.

(11)

Sri P. S. Rajashekhara, B.Sc.,
Special Deputy Commissioner for
Inams Abolition, Bangalore.

Petitioner:-

Sri H. Hansiah Reddy
s/o Hanuma Reddy.

Respondents:-

1. Jodidar of Jodi Garalur village, Bangalore South Taluk.
2. The State of Mysore.

Subject:- Occupancy right of lands in Jodi Garalur village, Bangalore South Taluk, Bangalore District - Related claim.

ORDER UNDER SECTION 9 OF THE INAMS (RELIGIOUS & CHARITABLE) INAMS ABOLITION ACT, 1952.

S.No.	Extent	Assessment.
73/1	0-24	3-12
159	2-06	2-50

Handwritten notes:
38/100
S. 9/1/15

The Petitioner above named, filed his claim petition for the registration of occupancy right in respect of the above lands on 13-11-1952. Since the village vested in Government with effect from 1-3-1952, the present claim of the petitioner is related. However, under the circumstances explained in the accompanying Government affidavit and in the interest of justice, the delay caused in preferring the claim was condoned and the claim petition was referred to the Gazetted Assistant for enquiry and report.

The then Gazetted Assistant who conducted enquiry under Rule 7 of the Inams Abolition Rules, submitted his report for orders under Section 9 of the Act.

The Petitioner claims the registration of occupancy right of lands mentioned above having been in possession and enjoyment from a long time prior to the date of vesting having obtained from the Jodidar on mahayaga basis.

STATE OF MYSORE



... certain receipts for having
 submitted to the Jodidar.

The Petitioner has examined the Jodidar's
 in support of his claim and the Jodidar
 admitted the claim of the Petitioner and conceded
 for the registration of the above land in favour of
 the Petitioner. This village is surveyed and settled
 prior to the date of vesting, and the Petitioner has
 been shown as occupant in the survey records.

As could be seen from the Form No. 1 Register,
 there are no counter-claimants and the land in ques-
 tion has been shown as unclaimed.

Since the Petitioner, has proved his possession
 and enjoyment long prior to the date of vesting by
 production of certain receipts and by examining the
 Jodidar, the Petitioner is registered as a Permanent
 Tenant in respect of the above lands under Section 5
 of the Mysore (Religious & Charitable) Estates Abolition
 Act, 1955 without premium. Premium is waived since
 the village is surveyed and settled and the Petitioner
 has been shown as a registered occupant in the survey
 records.

Endorse the party accordingly.

Dictated to the stenographer, transcript edited
 and then pronounced in the open court this 25th day
 of May, 1958.

P. S. Rajashekharappa
 (P. S. Rajashekharappa) 28/5
 Special Deputy Commissioner
 for Estates Abolition, Bangalore.

ಶ್ರೀ. ಸಿ. ಎಸ್. ನಂಜುನಾರ್

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ಶ್ರೀ. ಸಿ. ಎಸ್. ನಂಜುನಾರ್
 22/5/58

No. 16

Date of Order or Proceeding

ಶ್ರೀ. ಸಿ. ಎಸ್. ನಂಜುನಾರ್

Case No.476/68-69
Dated 25th May 1968

Shri P. B. Rajashekarappa
SPECIAL DEPUTY COMMISSIONER FOR
OOINAN ABOLITION BANGALORE

Petitioner

Respondents

Sri H. Ramaiah Reddy
S/o. Hanuma Reddy

1.Jodidar.....Harlur
V/s. Village, Bangalore South
Taluk

2. The Stat of Mysore

Subject : Occupancy right of lands in Jodi Haralur
Village, Bangalore South Taluk, Bangalore
District, belated claim.

ORDER UNDER SECTION 9 OF THE MYSORE
(RELIGIOUS & CHARITABLE) INAMS ABOLITION ACT
1955

S. No.	Extent	Assessment
78/1	0.24	3-12
159	2-06	2-50

The petitioner above named, filed his claim petition for the registration of occupancy right in receipt of the above lands on 13.11.1969. Since the village vested in Government with effect from 01.04.1932 the present claim of the petitioner is belated. However, under the circumstances explained in the accompanying this

affidavit and in the interest of justice, the delay caused in prefer in the claim at condoned and the claim petition was refer to the Gazatted Assistant for enquiry and report.

The then Gazatted Assistant who conducted enquiry under Rule 9 of the Inam Abolition Rules submitted his report for order Under section 9 of the Act.

The petitioner claims the registration of occupancy right of lands mentioned above having been in possession and enjoyment from a long time prior to the date of having obtained from the Jodidar on Kandayam.

-----certain ----- for herein Kandayam to the Jodidar.

The petitioner has executed the Jodidar that in support of his claim and the Jodidars, admitted the claim of the petitioner and conceded for the registration of the above land in favour of the petitioner. This village is surveyed and settled prior to the date of vesting, and the petitioner has been shown as occupant in the survey records.

As could be seen from the Form No.1, Register, there are no counter claimants and the land in question has been shown as unclaimed.

Since the petitioner has proved his possession and enjoyment long prior to the date of vesting by production of certain receipts and by examining the Jodidar, the petitioner is registered as a permanent tenant in respect of the above lands under Section 5 of the Mysore (religion and charitable). Inams Abolition Act, 1955 without premium. Premium is waived since the village is surveyed and entitled and the petitioner has been shown as a registered occupant in the survey records.

Endorse the party accordingly.

Dictated to the stenographer, transcript edited and then pronounced in the open court this 25th day of May, 1968.

Sd/-

(P.S. Rajashekarappa)
Special Deputy Commissioner
For Inam Abolition, Bangalore.
date 25/5

Certified by
Thasildar Garde -II
Bangalore East Taluk
Krishnarajapura.